

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 41**

**C.P. (IB)/492(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**  
**ORDER SHEET OF THE HEARING ON 03.05.2024**

NAME OF THE PARTIES:      STATE BANK OF INDIA  
  V/s  
  KRISHNA LALLUBHAI CHITALIA

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Mr. Rishi Thakur, Ld. Counsel for the Petitioner present. Mr. Soham, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Personal Guarantor seeks time to file reply response to the additional report of the RP.
3. In the order dated 16.04.2024. this Bench notice that none was present for the financial creditor. Counsel for the Financial Creditor appears and inform that he was present and also mark the attendance sheet. However, inadvertently order sheet contained nobody was present. On verification of attendance sheet, this Bench notice that "Mr. Rishi Thakur" representing the Petitioner was present. Accordingly, this Bench pass a corrigendum order

The words "None present on behalf of the Petitioner" shall be replaced with "Mr. Rishi Thakur, Ld. Counsel for the Petitioner present".

Rest of the order remain unaltered.

4. List this matter for further hearing on 05.06.2024.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**